

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
ALLAHABAD**

REGIONAL BENCH - COURT No. I

**Excise Appeal No.70470 of 2021**

(Arising out of Order in Appeal - NOI-EXCUS-001-APP-281-&-282-20-21,  
dated-19/06/2020 passed by Commissioner (Appeals) CGST & Central Excise,  
Noida)

**M/s Radha Krishna Industry**

**.....Appellant**

(A-22, MG Road UPSIDC, Hapur  
Ghaziabad, Uttar Pradesh 201301)

*VERSUS*

**Commissioner, CGST, Gautam Buddh Nagar**

**....Respondent**

((Renu Tower, Sector 62, Noida,  
Distt. – Gautam Buddh Nagar, U.P.)

**APPEARANCE:**

Request for adjournment for the Appellant  
Shri Santosh Kumar, Authorized Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)  
HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)**

DATE OF HEARING : 22.04.2025  
DATE OF DECISION : 22.04.2025

Appeal is allowed by way of remand. For order, see order  
of date in Excise Appeal No.70469 of 2021.

**Sd/-  
(P.K. CHOUDHARY)  
MEMBER (JUDICIAL)**

**Sd/-  
(RAJEEV TANDON)  
MEMBER (TECHNICAL)**

